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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH; CUTTACK.

ORIGINAL APPLICATION NO. 926 OF 1996.

Cuttack this the 6th day of May, 1997.

MAHENDRA KUMAR MOHANTY. APPLICANT.

-Versus-

UNION OF INDIA & OTHERS. RESPONDENTS.

(FOR INSTRUCTIONS)

1. Whether it be referred to the reporters or not? *no*
2. Whether it be referred to all the benches of the Central Administrative Tribunals or not? *no*

Somnath Som
(SOMNATH SOM
VICE-CHAIRMAN)

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK.

ORIGINAL APPLICATION NO. 926 OF 1996.

Cuttack this the 6th day of May, 1997.

C O R A M:-

THE HONOURABLE MR. SOMNATH SOM, VICE-CHAIRMAN.

...

MAHENDRA KUMAR MOHANTY,
At/Pos:- Pritipur,
District-Jajpur.

...

Applicant.

By legal Practitioner :- Mr. D.P.Dhalsamant, Advocate.

versus.

- 1) Union of India represented through the
Chief Postmaster General, Orissa Circle,
Bhubaneswar-751001.
2. Superintendent of Post Offices,
Cuttack North Division,
Cuttack-753 001.
- 3) Assistant Superintendent of Post Offices,
Incharge, Jajpur Sub Division,
At/PO/Dist. Jajpur.

... Respondents.

By legal practitioner :- Mr. S.C.Samantray, Additional Standing
Counsel (Central).

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O R D E R

MR. SOMNATH SOM, VICE-CHAIRMAN:-

Heard Shri D.P.Dhalsamant, learned counsel for the
applicant and Shri S.C.Samantray, learned Additional
Standing Counsel appearing for the respondents.

Somnath Som
S.C. 5.5.97

2. In this application, the applicant who, according to the application, had worked as E.D.D.A., Pritipur in 1991 and 1992 as the substitute of regular E.D.D.A, has prayed for a direction to the Respondents to finalise the selection process for the post of E.D.D.A, Pritipur within a stipulated period. In the application, he has mentioned that he was one of the applicants for the post of E.D.D.A and he had approached this Tribunal in Original Application No. 145/94 seeking a direction from this Tribunal to the Respondents to give preference to him in view of his past experience. O.A. No. 145/94 was disposed of in order dated 23.3.1994 with a direction to the Respondents 2 and 3 in that O.A. to give weightage to the experience gained by the petitioner while selecting the candidates for the post under consideration. It was also ordered that whosoever will be found suitable appointment order should be issued in his/her favour and the direction will be effective in case the selection process has not been completed.

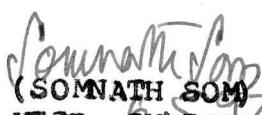
3. In the present application, the grievance of the applicant is that inspite of passage of three years, the selection process has not been completed. Respondents have, in their counter urged that there is a ban on appointment

*Submitted Jm
6.5.97*

of fresh E.D.As and that is why the selection process has been kept on hold. Learned counsel for the applicant has filed a copy of the letter dated 27.1.1997 from Assistant Superintendent of Post Offices, Jajpur, Respondent No. 3 addressed to the Employment Exchange Officer requiring him to forward names for consideration to the post of E.D.D.A, Pritipur which was the subject matter of earlier litigation by the present applicant.

4. In consideration of the submissions made by the learned counsel for the applicant and learned Additional Standing Counsel appearing on behalf of Respondents as also the judgment of the Tribunal passed in Original Application No. 145/94 (referred to above), it is ordered that while considering the names forwarded by the Employment Exchange Officer, Respondents should also consider the candidature of the present applicant, in case the applicant had already applied earlier to the Respondents for consideration for the above post and in case he is eligible to be considered for the above post in accordance with departmental rules.

5. Subject to the above direction, the Original Application is disposed of. There would be no order as to costs.


(SOMNATH SOM)
VICE- CHAIRMAN